

submitted that since FIR has been lodged against unknown and petitioner has criminal antecedent, as such, State may be directed to file counter-affidavit.

Considering the rival submissions of the parties, learned State counsel is directed to file a detail counter-affidavit within four weeks with regard to criminal antecedent of the petitioner and with regard to the material collected against the petitioner.

List this case after four weeks.

(Kailash Prasad Deo, J.)